### SIR SYED & SURANA & SURANA

#### NATIONAL CRIMINAL LAW MOOT COURT COMPETITION - 2022

### $\underline{1^{st}-3^{rd}\ April,\ 2022}$

Host & Joint Organiser

MUSC JAY WE REST

Faculty of Law, Aligarh Muslim University, Aligarh Professional partner & Joint Organiser



Chennai | New Delhi

Surana & Surana International Attorneys

**Venue: Virtual (Online)** 

Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh – 202002, Uttar Pradesh.

 $Email: {\bf ssmootamu@gmail.com}$ 

Phone: +918191066485, +919997475797





1st - 3rd April, 2022

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#### **RULES AND REGULATIONS**

#### I. AIM & PURPOSE

The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2022 has been conceived with the aim of creating opportunities for learning the developments on emerging trends in Criminal Law besides developing cutting edge skills in research, writing and advocacy.

#### II. VENUE AND DATE

The Sir Syed & Surana & Surana National Criminal Law Moot Court Competition -22 shall be held from  $1^{st} - 3^{rd}$  April, 2022, virtually (online) hosted & jointly organized by Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh -202002 (U.P.).

#### III. THE COMPETITION SHALL BE IN THE ENGLISH LANGUAGE.

#### IV. ELIGIBILITY

- a. The competition is open for students who are studying LL.B three year or B.A.LL.B (Hons.) five year course during the current academic year.
- b. Top 32 teams will be selected on first come first served basis.

#### V. TEAM COMPOSITION

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. In case of a team comprising of 3 members, there shall be 2 speakers and 1 researcher. The researcher shall be allowed to argue with prior permission of the President of the Law Society, F/O Law, A.M.U., Aligarh in case of any special circumstance.
- c. Each team will be provided a team code before the orientation via mail or during the orientation programme. Teams should not disclose the identity of their institutions; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the President, Law Society, F/O Law, A.M.U., Aligarh.

#### VI. REGISTRATION

- a. Online registrations are open from 25<sup>st</sup> February 2022. The teams must register online by 22<sup>nd</sup> March 2022. Teams will have to register online at <a href="https://www.moot.in">www.moot.in</a>
- b. A scanned copy of the letter from the participating college/ institution / university duly signed by any one of the following: Faculty-in-charge of MCS/MCA, Registrar, Principal, Dean, Director, Chancellor or Vice-Chancellor confirming the names of the participants, Year / semester in which studying, representing the college/ institution / university for the moot competition will have to be attached during the online registration process (The approval letter shall be formatted on the letterhead of the participating institution /college / university. Alternatively, you may use the registration form itself as appended below on page 8 with the official seal).





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- c. Registrations without the scanned copy of the approval letter from the college/institution/university or the duly attested registration form will not be valid.
- d. Participants will receive an automated system generated acknowledgement on successful submission of registration forms at <a href="https://www.moot.in">www.moot.in</a>
- e. The National Administrator reserves the right to restrict the number of participating teams to 32 on a first come first serve basis.
- f. Participants will receive an approval as acceptance of their request for participation latest by 22<sup>nd</sup> March 2022 at 8:00 PM or earlier. On issue of the confirmation, teams will have to submit the registration fees within 24 hours of confirmation. Failure to do so will result in disqualification.
- g. Confirmed teams will have to pay the registration fees of **Rs. 1800/-** to be paid in the form of **Demand Draft (DD)** drawn in favor of 'Dean, Faculty of Law, A.M.U., Aligarh' payable at 'Aligarh' from any nationalized bank. Or after receiving the confirmation, the teams may **bank transfer** the amount from any online portals like the GPAY (Google pay) app.
- h. Details of the bank account are:

BENEFICIARY NAME: DEAN FACULTY OF LAW AMU

ACCOUNT NUMBER: 5247101004404

BANK IFSC: CNRB0005247

- i. Completed soft copy of the approval letter/registration form and the Demand Draft (DD) should reach the National Administrator (Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh 202002) by 23<sup>rd</sup> March 2022 till 8:00 p.m. or earlier at ssmootamu@gmail.com & the subject of the email must be "Soft Copy of form and DD / screenshot of bank transfer for Sir Syed & Surana & Surana National Criminal Law Moot Court Competition 2022."
- j. Completed hard copy of the approval letter/registration form and the Demand Draft (DD) in original / screenshot of bank transfer should reach Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh 202002 by post on or before 21st March 2022. The enclosure containing the hard copy of the registration form and the Demand Draft (DD) / screenshot of the bank transfer should state the name of the college/institution / university.

#### VII. ROUNDS

There will be two preliminary rounds of arguments, an octa final, a quarterfinal, a semi-final and a final round.

#### **Preliminary Round**

- a. There will be two preliminary rounds of arguments per team, once for appellant/petitioner & another for respondent.
- b. No team will face each other more than once in the preliminary rounds.
- c. Each team will face a different bench in their second preliminary round of arguments.





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- d. Preliminary rounds will be held on 2<sup>nd</sup> April 2022 (Saturday).
- e. Top 16 teams from the Preliminary Rounds will advance to the Octa final rounds that will be decided on:
  - a. Win points
  - b. Win points + Aggregate points
  - c. Win points + Aggregate points (in case of tie minus memorial marks)

Memorial marks will be added to the scores of both the preliminary rounds only.

- f. There will be an Orientation Program for all the participants on 01/04/2022 (Friday).
- g. The dress code for the entire competition shall be:

#### I. Gentlemen advocates

- a. Black full sleeve coat with long trousers (black or grey) or,
- b. Black Sherwani.

#### II. Lady advocates

- a. Black full sleeve coat, white shirt with or without collar with long trousers (black or grey) or,
- b. A Churidar-kurta (white) or Salawar-kurta (white) with or without dupatta and in both the cases with black full sleeve coat.
- h. The oral arguments need not be confined to the issues presented in the memorials.

#### Octa-Finals /Quarterfinal Round/ Semi Final Round / Final Round:

Lots/power matching will decide the side of the arguments in Octa-finals, Quarterfinals, Semifinals & Finals. Prelims, Octa-finals & Quarterfinals will be held on 2<sup>nd</sup> April 2022 (Saturday). Semifinals & Finals will take place on 3<sup>rd</sup> April 2022 (Sunday).

#### **Results (Announcement)**

Results will be announced after the completion of the Preliminary/Octa/ Quarter/Semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction/prize distribution ceremony.

#### VIII. MEMORIALS

The following requirements for memorials must be strictly followed. Non-conformities will be penalized:

- Each team must prepare memorials for both parties to the dispute (Petitioner/Appellant and Respondent). Teams are advised to make the first memorial for the respective Appellant/Petitioner & second memorial for the respective respondents; dealing with the issues.
- 2. Soft copy of the memorials (both Appellant/Petitioner & Respondent) must reach the host institution (Faculty of Law, Aligarh Muslim University, Aligarh) for evaluation by 24<sup>th</sup> March, 2022 latest by 5.00 p.m. Soft copy of the memorials in .docx (word) & .pdf format





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must be mailed to ssmootamu@gmail.com with a copy to mootcourt@lawindia.com. Late submission will be penalized by two point for each memorial for every three hours of delay after due date/time. No memorials will be accepted post 5:00 P.M on 25<sup>th</sup> March 2022.

- 3. Once the memorials have been submitted, **no revisions**, **supplements**, **or additions** will be allowed.
- 4. The memorials have to be submitted on A-4 size paper layout and must contain:
  - a. The table of contents
  - b. The index of authorities
  - c. The statement of jurisdiction
  - d. The statement of facts (1 page only and argumentative statement of facts would attract penalties)
  - e. The statement of issues
  - f. The summary of arguments (not more than 2 pages)
  - g. The arguments advanced (not more than 30 pages)
  - h. The prayer
- 5. The font should be Times New Roman and size of the font should be 12 with 1.5 line and paragraph spacing. For footnotes the font should Times New Roman with font size 10 along with 1.0 spacing between two foot notes. The Bluebook: A Uniform System of Citation (20<sup>th</sup> Edition) should be followed in the memorial throughout.
- 6. The memorial must have a margin measuring one inch on all sides of each page
- 7. The page numbering should be on the top right side of each page.
- 8. Covers must be placed on briefs as follows:
  - a. Petitioner: Blue Color.
  - b. Defendant: Light Red Color.
- 10. The cover page of the memorial must state the following
  - a. The cause titles.
  - b. Identify brief as Petitioners/Appellant & Respondents as is applicable.
- 11. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The decision of the President, Law Society, F/O Law, A.M.U., Aligarh shall be final.





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### IX. Oral Round

#### Preliminary Round, Octa-finals, Quarterfinals & Semifinals

- a. Each team will get a total of 20 minutes to present their case. Additional 2 Mins will be reserved for rebuttal. Sur-rebuttal, would be allowed as per the discretion of the hon'ble Judge. Only 2 mins would be allotted for sur-rebuttal.
- b. The division of time is at the discretion of the team members, subject to a maximum of 12 minutes per speaker. Division of time shall be informed to the court officer before arguments begin.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. The researcher shall sit with the speakers at the time of the oral rounds.
- e. Teams are strictly advised to adhere to the time limit. Exceeding the time limit would attract severe penalty.

#### **Final Round**

- f. Each team will get 30 minutes to present their case. Additional 5 Mins will be reserved for rebuttal. Sur-rebuttal, would be allowed as per the discretion of the Hon'ble Judge. Only 5 mins would be allotted for sur-rebuttal.
- a. The division of time is at the discretion of the team, with a maximum of 17 minutes per speaker.
- b. The oral arguments need not be confined to the issues presented in the memorials.
- c. The researcher shall sit with the speakers at the time of the oral rounds.

#### X. SCOUTING

Teams will not be allowed to observe the oral rounds of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

#### XI. SCORING

#### A. ORAL PRESENTATION

The parameters for judging the oral presentation on a scale of 0 - 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organization and clarity
- d. Persuasiveness
- e. Proper and articulate analysis of the issues arising out of facts
- f. Understanding of the legal principles directly applicable to the issues
- g. Ability to explain clearly the legal principles in general keeping to the time allotted
- h. Knowledge and use of legal sources and authorities and general principles of national law.





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- i. Ingenuity (ability to argue by analogy from related aspects of law)
- j. Non-compliance of the rules mentioned in Clause VII above shall attract severe penalties
- k. Non-compliance with the time limit shall attract severe penalties

#### **B.** Written Submissions (Memorials)

- a. The memorials shall be marked on a scale of 1-100 points each.
- b. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.
- c. Award of the points shall be based on the following parameters:
  - Neatness, legibility, no typographical errors or format errors
  - Logical progression of ideas
  - Effective use of headings to outline arguments
  - Understanding essential legal issues presented
  - Focus on essential (not collateral) issues
  - Clear, concise and unambiguous writing style
  - Forceful and persuasive presentation
  - Integration of facts into legal argument
  - Understanding of strengths and weaknesses of case
  - Discussion of viable alternative arguments
  - Understanding and analysis of authority
  - Proper use of citations and citation form
  - Effective use of authority to support arguments
  - Ability to distinguish adverse cases
- d. Non-compliance of the rules mentioned in Clause VIII above shall attract severe penalties

#### XII. Awards

i. Cash prize:

a. Winning Team: Rs. 5100/b. Runner-up team: Rs. 3300/c. Best Speaker: Rs. 2100/d. Best Memorial: Rs. 3300/-

- ii. Trophies and certificates and more will be awarded to various winners of the competition.
- iii. All participants will be issued participation certificates.





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#### XIII. ANONYMITY

- a. Student counsel may introduce her/himself to the court in the usual manner. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.
- b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a books with a college logo, or college seal).

#### XIV. VIDEO RECORDING / LIVE STREAMING

The organizers may arrange for video recording of only the finals of the competition.

#### XV. DECISION OF THE JUDGES, NATIONAL ADMINISTRATOR IS FINAL

#### XVI. COPYRIGHT

- a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.
- b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Faculty of Law, Aligarh Muslim University, Aligarh and Surana & Surana International Attorneys, Chennai and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.
- c. Distribution of these materials on affiliated websites such as www.moot.in does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

### XVII. THE NATIONAL ADMINISTRATOR OF THE COMPETITION IS PROF. MOHAMMAD ASHRAF, THE PRESIDENT OF THE LAW SOCIETY & DEAN, FACULTY OF LAW, ALIGARH MUSLIM UNIVERSITY, ALIGARH, U.P.

#### XVIII. ANY CLARIFICATIONS FOR THE COMPETITION CAN BE SOUGHT FROM:

**Mr. Atif Javaid** +918191066485

(Secretary) atif.javaid101@gmail.com

Law Society,

F/O Law, A.M.U., Aligarh.

**Mr. Mohd. Aman Alam** +919997475797

Secretary Moot Court, amnealam@gmail.com

Law Society,





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F/O Law, A.M.U., Aligarh

#### **REGARDING REGISTRATION:** Registration committee members

Ms. Afifa Sultan

+917906164772

Joint Secretary, Law Society, F/O Law, A.M.U., Aligarh

Mr. Taha Bin Tasneem

+918272875600

Joint- Editor, Law Society, F/O Law, A.M.U., Aligarh

#### **Preetam Surana**

Head (Admin) Litigation & Arbitration Practice Advocate & Head, Academic Initiatives Surana & Surana International Attorneys

Email: mootcourt@lawindia.com

**Ph**: 044 – 2812 0000, Fax: 91–44 – 2812 0001





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#### Regarding Queries on Case / Submission of Memorials / etc.:

#### **Student coordinators**

1.	Mr. Atif Javaid	+918191066485
2.	Mr. Aman Alam	+919997475797
3.	Ms. Afifa Sultan (Memorial Submission)	+917906164772
4.	Mr. Yousuf Ali	+919045288326
5.	Mr Rajat Shandilya	+918077074696
6.	Mr. Sohaib Akhtar	+919430575894

### **IMPORTANT DATES**

Start of Online Registration	25 February 2022	
Last date for seeking clarification	20 March 2022	
Last dates for online registration	22 March 2022	
Last date for receiving registration fees and the soft copy of complete registration forms	23 March 2022	
Last Data for Submission of Mamariala (Soft Conv.)	24 March 2022	
Last Date for Submission of Memorials (Soft Copy)	by 5:00 P.M.	
Inaugural & Orientation	1 April 2022	
Prelims / Octa finals / Quarters	2 April 2022	
Semifinals, Final, Valediction & Prize distribution	3 April 2022	





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Date:

#### Registration form / Approval letter

(Please fill in capital letters)

#### **Undertaking**

- 1. We hereby state that our participation complies with the rules and regulations of the competition.
- 2. We certify that the materials submitted / to be submitted are prepared by us and agree to indemnify the organizers, i.e. the Surana & Surana International Attorneys, Chennai and Faculty of Law, Aligarh Muslim University, Aligarh for any claim or dispute arising out of the further use and exhibition of these materials.

(All particulars must be given)

Name & Address of the participating Institution:

Notification Email: Regd. Mobile:

Name of the participant	Gender	Course	Year / Semester	Signature

Seal & signature of the Head of the Institution

Note: Completed soft copy of the approval letter/registration form and the Demand Draft (DD) should reach the National Administrator (Dean, Faculty of Law, Aligarh Muslim University, Qila Road, Aligarh - 202002) by 23<sup>rd</sup> March 2022 at ssmootamu@gmail. & The subject of the email must be "Soft Copy of form and DD for Sir Syed & Surana & Surana National Criminal Law Moot Court Competition – 2022."